COURT NO.4

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 244/2021 in W.P.(C) No. 213/2011

BAIJU K.G & ORS.

Petitioner(s)

VERSUS

VISHWAS MEHTA

Respondent(s)

(FOR ADMISSION and IA No.30400/2021-EXEMPTION FROM FILING O.T.)

Date : 24-02-2022 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD HON'BLE MR. JUSTICE SURYA KANT HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. P. S. Sudheer, AOR Mr. Rishi Maheshwari, Adv. Ms. Anne Mathew, Adv. Mr. Bharat Sood, Adv. Ms. Shruti Jose, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following O R D E R

- 1 Counsel appearing on behalf of the petitioner states that despite the orders of this Court dated 10 January 2017 and 3 July 2019, compensation has not been disbursed by the State of Kerala and no steps for compliance have been taken.
- 2 Issue notice, returnable in four weeks.
- 3 Liberty to serve the Standing Counsel for the State of Kerala, in addition.
- 4 Personal presence of the alleged contemnor is dispensed with, for the time being.
- 5 Liberty to amend the cause-title.

(SANJAY KUMAR-I) AR-CUM-PS (SAROJ KUMARI GAUR) COURT MASTER